

MR. SPEAKER : Please, enough....(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, we appreciate the statesmanlike attitude shown by the Home Minister....(Interruptions)

SHRI RAM NAIK : Sir, we would like to know the version of the Prime Minister also....(Interruptions)
The Home Minister has said that it is for the Prime Minister to say....(Interruptions)

MR. SPEAKER : Please allow me to speak.
(Interruptions)

MR. SPEAKER : I know what I have to do.
(Interruptions)

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Speaker, Sir, it is a matter of price rise. In Punjab, farmers have come out on roads to oppose the price rise....(Interruptions) people have come out on roads. Please allow me to speak on this important issue....(Interruptions) Please allow me to speak. I have given a notice in this regard.

[English]

MR. SPEAKER : I have to dispose of this issue first.

(Interruptions)

MR. SPEAKER : No, no, I have not disposed of this issue.

(Interruptions)

MR. SPEAKER : How can I give my rulings?

(Interruptions)

MR. SPEAKER : Barnalaji, I have to give my observations on the question of propriety.

(Interruptions)

MR. SPEAKER : This matter has not been disposed of as yet by me. Will you allow me to dispose of this question?

(Interruptions)

MR. SPEAKER : Will you please sit down now?

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Speaker, Sir, 300 new MPs have been elected to the Lok Sabha but no arrangements have been made for their accommodation. About 50 persons are compelled to live in single room. We want your protection. So far, House Committee has not allotted any accommodation to us. The Chairman and Deputy Chairman of the House Committee are sitting here....(Interruptions) No arrangements have been made for our accommodation. About 300 persons are staying in the place where we have been allotted

a room. I would like to request you to help us in this regard.

MR. SPEAKER : Discussion on the question of propriety is still going on. It has not yet been disposed of.

[English]

Hon. Members, only the other day we had spent a lot of time discussing the question of propriety. Again this matter has been raised today. The matter under discussion in the House is as to whether it was proper on the part of the Government to have made some statements outside the House. On this we have heard the Home Minister. I think the Home Minister was within his right to say that the Government may consider it, because at the conclusion of the debate the Government has to give a specific reply and naturally the Government will consider the pros and cons before doing so.

Shri Indrajit Gupta is one of the seniormost Members here and he himself had stated that he is fully aware of the questions of propriety that nobody should make any statement outside. I think we can't accept what the Home Minister has said. There is no question of breach of propriety here.

Now, I will come to the second question viz., the categorical and reported statement made by the Prime Minister. I do not know whether he had made that statement at all. I am not aware of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : On this question, let me make the position very clear. Even if you look at the newspapers also, the Prime Minister nowhere met any pressmen, yesterday during his Calcutta visit. He has not made any statement to that effect. Only some people met him and they said something outside which has been interpreted as if that is the Prime Minister's statement....(Interruptions)

[Translation]

SHRI SONTOSH MOHAN DEV : Has it been officially contradicted?

[English]

SHRI SRIKANTA JENA : He has not made any statement.

MR. SPEAKER : I think it has been now clarified by no less a person than the Parliamentary Affairs Minister himself. I think the House should accept that. There is no question of any breach of propriety, I think the matter has been clarified by the Government very clearly.

SHRI ANANTH KUMAR (Bangalore South) : I have given a notice of breach of privilege regarding the statement made by the hon. Prime Minister on Friday.

According to the rules, it takes precedence over other matters.

Sir, on 12th, while making intervening remarks
...*(Interruptions)*

MR. SPEAKER : The notice of privilege has been received by the office. I am going through it. The normal procedure is that, we ask for the comments against whom you are going to raise the privilege issue. It is under the consideration of the Chair. You need not raise it at the moment because we have to follow the procedure.

SHRI ANANTH KUMAR : Sir, it is regarding Cauvery. It is a matter of grave importance. According to Rule Book also, it should take precedence over all other matters. *(Interruptions)*

MR. SPEAKER : It is under my consideration now.
(Interruptions)

SHRI ANANTH KUMAR : Sir, allow me to submit. On 12th, the hon. Prime Minister, in this House said: "With your permission, I would like to clarify the position. First of all, the Government of India has not given any instructions to anybody, to any State to release 5 tmc feet of water to Tamil Nadu. But on 11th, in Bangalore, on the floor of the Legislative Assembly, the Chief Minister of Karnataka states-Bommai advised water release. The Minister for Human Resource Development has clearly advised the State Government of Karnataka to release 5 tmc feet of water to Tamil Nadu. Now, I will quote what he has said. He said: "The Chief Minister, Mr. J.H. Patel on Thursday cleared the mystery surrounding the sudden decision of the State Government to release 5 tmc feet of water to Tamil Nadu from Tuesday morning". Mr. Bommai maintained all along this. When some Opposition Members insisted on being informed of the identity of the person, Mr. Patel said he was none other than the Union Minister of Human Resources, Mr. Bommai, who had requested him to release some water to Tamil Nadu.

MR. SPEAKER : I am saying that it is still under my consideration. It is under consideration of the Speaker. That is enough.

SHRI ANANTH KUMAR : I request you to consider the matter. It is because there are two versions. The Prime Minister has definitely misled this House by telling that nobody from his Government advised or instructed to release 5 tmc feet of water whereas the Chief Minister had said Mr. Bommai had requested him to release some water to Tamil Nadu.

Therefore, I request you to consider this matter of breach of privilege against the Prime Minister.

KUMARI MAMATA BANERJEE : Sir, every Member has the right to speak on certain issues. But it is unfortunate that whenever I want to raise an issue I am always disturbed by other Members.

I am raising a very important issue and I think the whole House will support me. The basic principle of our Constitution is to protect the human rights under the principle of Fundamental Rights of every citizen. Sir, in recent times, the deaths under police and judicial custody have risen like anything. I can show you some photographs of these brutalities. This is the vindictive attitude of one section of the administration. Sir, this photograph shows how a boy was burnt inside the lockup. If this goes on like this, I do not know how the human rights will be protected.

According to our Constitution under the CRPC Act the court can take action against the accused persons and the law takes its own course...*(Interruptions)* It is not a matter of a particular State. I am raising this matter as it is a matter of the whole nation.

Sir, I raised this matter earlier also when hon. Shri Shivraj V. Patil was in the Chair. At that time the Standing Committee on Home unanimously passed the amendment to the CRPC Act. Shri Ram Vilas Paswan was also a member of that Committee. The Recommendations of that Committee were:

- (i) Within 24 hours, there must be a judicial enquiry; and
- (ii) the family members of the victim should either get a sum of Rs. 1500 per month or employment per family in the event of a custodial death."

The then hon. Speaker, Shri Shivraj V. Patil had kindly said that the Government had to look into this issue.

May I appeal to the Government, through you, to save the life of the common man as the lives of the people are not safe. People are now afraid to go to police stations. What happened in Aara in Bihar? What is happening in my State? What happened in Tihar Jail? Sir, it is not a political question.

MR. SPEAKER : Mamtaji, I think you have drawn the attention of the House.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, I support her on this issue. *(Interruptions)*

MR. SPEAKER : Please give chance to other Members to raise issues.

KUMARI MAMATA BANERJEE : Sir, through you, I draw the attention of the hon. Prime Minister, hon. Home Minister, hon. Minister for Parliamentary Affairs and hon. Shri Ram Vilas Paswan that the Bill which is pending before the House in this regard should be passed immediately so that the victims and their family members could get some relief...*(Interruptions)*